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#### \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 18549/2025, CM APPLs. 77071/2025 & 77072/2025

UNION OF INDIA & ORS.

.....Petitioners

Through: Mr. Piyush Beriwal, Sr. PC with Ms. Ruchita Srivastava, Adv. for UOI with Major Anish Muralidhar (Army)

versus

EX SUB ASOK M S NO JC 763698H .....Respondent Through: Mr. O.P. Punia and Mr. Ashish Punia, Advs.

CORAM: HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

### JUDGMENT (ORAL) 08.12.2025

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#### C. HARI SHANKAR, J.

- 1. This writ petition assails an order dated 30 October 2023 passed by the Armed Forces Tribunal<sup>1</sup> whereby the respondent's prayer for disability pension has been allowed.
- 2. Disability pension was sought on the ground that the respondent suffered from Primary Hypertension which was found to be 30% for life rounded off to 50%. The onset of the Primary Hypertension was 28 years after the respondent joined the service. No Primary

1 "AFT", hereinafter

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Hypertension was noted at the time when the respondent was recruited.

**3.** The reasoning given by the Release Medical Board for holding that the respondent's Primary Hypertension was not attributable to or aggravated by service read thus:

"Onset in peace 10 May 2010. No close time association with service in Fd/CI Ops/HAA. No delay in diagnosis or treatment. Hence NANA. (Para 43, CH-VI, GMO-2008)"

- **4.** In 207 similar cases, in which the reasoning of the RMB is substantially the same, including *Union of India v. Ex. SGT Manoj K L Retd*<sup>2</sup> and *Union of India v. Rajveender Singh Mallhi*<sup>3</sup> as well as *Union of India v. Ex Sub Gawas Anil Madso*<sup>4</sup>, we have upheld the order of the AFT and dismissed the writ petition.
- **5.** Those decisions apply, *mutatis mutandis*, to the present case.
- **6.** We have not been informed that any of these decisions has been stayed or interfered with by the Supreme Court.
- 7. This dispute is entirely covered by the aforesaid decisions.
- **8.** The writ petition is accordingly dismissed.
- **9.** Compliance with the order of the AFT be positively ensured

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<sup>&</sup>lt;sup>2</sup> 2025 SCC OnLine Del 8442

<sup>&</sup>lt;sup>3</sup> 2025 SCC OnLine Del 3956

<sup>&</sup>lt;sup>4</sup> 318 (2025) DLT 711





within six weeks from today.

## C. HARI SHANKAR, J.

# OM PRAKASH SHUKLA, J.

**DECEMBER 8, 2025**/*aky* 

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